

Kerala High Court (Amendment) Act, 1989**36 of 1989**

CONTENTS

1. Short Title And Commencement
2. Amendment Of Section 3

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An Act further to amend the Kerala High Court Act, 1958. WHEREAS it is expedient further to amend the Kerala High Court Act, 1958, for the purpose hereinafter appearing; BE it enacted in the Fortieth Year of Republic of India as follows:

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala High Court (Amendment) Act, 1989,
- (2) It shall come into force at once.

2. Amendment Of Section 3 :-

In section 3 of the Kerala High Court Act, 1958 (5 of 1959), in sub-clause (b) of clause (13), for the words ten thousand rupees, the words one lakh rupees shall be substituted.